

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1786
TO BE ANSWERED ON MONDAY 2ND MARCH, 2020
[12 PHALGUNA, 1941 (SAKA)]

‘PARMANENT STATUS TO FINANCE COMMISSION’

No. 1786. SHRIMATI RITA BAHUGUNA JOSHI:

Will the MINISTER OF FINANCE be pleased to state:

- (a) whether there is any proposal before the Government to give permanent status to the Finance Commission;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether it is true that the Reserve Bank of India is also in favour of giving permanent status to the Finance Commission; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)

- (a) No, Sir.
- (b) As per Article 280 of the Constitution of India, Finance Commission is to be constituted within two years from the commencement of the Constitution and thereafter at the expiration of every fifth year or at such earlier time as the President considers necessary.
- (c) No, Sir.
- (d) Does not arise.
